

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 934/2019  
(with Report dated 21.01.2020)

Madhusudhan Reddy

Applicant(s)

Versus

State of Telangana

Respondent(s)

Date of hearing: 19.03.2020

**CORAM:**

**HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s): None

For Respondent(s): Mr. Dhananjay Baijal, Advocate for TSPCB

**ORDER**

1. A report was sought from District Magistrate, Ranga Reddy and the Telangana State PCB with reference to the allegation that pollution was being caused by Kisan Agro Feeds Factory in Kothapalli, Village Yacharam (MO) Ranga Reddy, Telangana in the process of extracting oil from the dead bodies of animals.
2. Accordingly, a report has been filed on 21.01.2020 by the State PCB, acknowledging illegalities as follows:

*“The Committee submitted the following Conclusions:*

- a. The industry has provided control systems at various odour generating locations i.e., suction hood followed by scrubber, bio filters to control the odour problem. **However, odour was observed in the production block and within the industry premises.***

- b. The committee visited the Kothapally village and no odour was observed within the Kothapally village. **However, the villagers are informed that they are facing odour problem from the industry.**
- c. The industry has changed the bio filter media on 05.10.2019.
- d. The industry is using raw material i.e., buffalo waste (meat bone meal) generated from slaughter houses located within Hyderabad city. The industry is not using dead animals as raw material.
8. In view of the above, it is submitted that the Board reviewed the report submitted by the Rolling Task Force Team along with Committee report (constituted in compliance with the Hon'ble NGT orders dated 31.10.2019) in the Task Force Committee meeting held on 30.12.2019 and noted that the **industry is exceeding the standards prescribed by the Board for outlet of ETP. The Committee recommended to issue Closure Order to the industry for not meeting the standards prescribed by the Board.**"

3. In the annexed inspection report, it is observed:

"During inspection, the team has met the complainants regarding the problems being faced by them due to operation of the industry. The complainant Sri Kondal Reddy, Kothapally has informed he has 19 acres of agricultural land towards south side of the industry, **daily lot of odour was observed during the cultivation, daily labours are not willing to work in the field due to odour problem generated by the industry, animals are getting health problems, children and old age people are getting breathing problems, due to the odour problem most of the people are not taking food properly and result of getting weight loses.**

**During the visit, the industry was in operation and the committee observed that smell was persisting within the production block and industry premises. However, smell was not observed in Kothapally Village i.e., complainant village.**

**Observations:**

1. The industry has provided control systems at various odour generating locations i.e., suction hood followed by scrubber, bio filters to control the odour problem. However, **odour was observed in the production block and within the industry premises.**
2. The committee visited the Kothapally village and no odour was observed at the Kothapally village. **However, the**

***villagers are informed that they are facing odour problem from the industry.***

***3. As per the analysis reports, the parameter BOD is exceeding the prescribed standard.”***

4. In view of above, the State PCB may take steps to assess and recover compensation for the damage to the environment in accordance with law and permit operation of the unit only after remedial steps are taken.

The application is disposed of.

Adarsh Kumar Goel, CP

Sheo Kumar Singh, JM

Dr. Nagin Nanda, EM

March 19, 2020  
Original Application No. 934/2019  
DV

